

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO. 429 OF 2002

CHAMPABEN GOVINDBHAI

Appellant (s)

VERSUS

POPATBHAI MANILAL AND ORS

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment and office report)

Date: 23/04/2009 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN

HON'BLE MR. JUSTICE R.M. LODHA

For Appellant(s) Mr. Chinmoy Khaladkar, Adv.

Mr. Shailendra Narayan Singh, Adv.

Ms. Neelam Kalsi, Adv.

Mr. Vimal Chandra S. Dave, Adv.

For Respondent(s)

Mr. Bimal Roy Jad, Adv.

Ms. Hemantika Wahi, Adv.

Mr. Somanath Padhan, Adv.

UPON hearing counsel the Court made the following
ORDER

Learned counsel for the appellant prays for adjournment on the ground that he has not been able to obtain a copy of some part of the evidence, which is in the vernacular language.

List after eight weeks.

[Charanjeet Kaur]
Court Master[Vijay Dhawan]
Court Master